

**Central Administrative Tribunal
Jammu Bench, Jammu**
T.A. No. 770/2020
(S.W.P. No. 4085/2019)



This, the 29th day of April, 2021

(Through Video Conferencing)

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Dinesh Sharma, Member (A)**

Rajeev KumarApplicant

(Mr. M.K. Bhardwaj) ..Respondents

VERSUS

State of Jammu and Kashmir and others ..Respondents

(Mr. Amit Gupta, AAG)

ORDER (ORAL)

Mr. Rakesh Sagar Jain, Member (J):

The T.A. arises out of an SWP (T.A. No. 770/2020) wherein the relief was claimed against the office of Municipal Committee, which does not come within the jurisdiction of this Tribunal.

2. Since, this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to be placed before the Hon'ble Bench for further orders.

3. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 20.5.2021.

**(Dinesh Sharma)
Member (A)**

**(Rakesh Sagar Jain)
Member (J)**